

VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

SBI
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

DLF

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

- The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.
- In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.
- Manner of registering / updating e-mail ID:**
 - Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
 - Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.
 - The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.
 - The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.
 - The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.
 - The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.
- Record Date for payment of Dividend:**
 - The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.
 - Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).
 - As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).
 - As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.
 - Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.
- Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

 - with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and
 - with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
- Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
9 July 2026 (R.P. Punjani)
Gurugram Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

milma

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED
(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 66620000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarvani Shah (FCS 9697, CP 11171) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFint Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFint") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai - 400001.

For The Bombay Dyeing and Manufacturing Company Limited
Sd/-
Place: Mumbai Sanjive Arora
Date: 9th July, 2026 Company Secretary

KMML
The Kerala Minerals and Metals Ltd.
(A Govt. of Kerala Undertaking), Sankaralingam, Kollam 691583
Phone: 0476-2651215 to 217, E-Mail: mda@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amla, Silvassa, Dadra & Nagar Haveli - 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crip.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crip.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma

IBBI Reg. No. IBBI/PPA-001/PP-01665/2019-2020/12522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai - 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare).

The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com.

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Date: July 10, 2026 Manish Dedia
Place: Mumbai Managing Director

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMRODA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFint Technologies Limited (KFint) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9:00 a.m. (IST) on Tuesday, 28th July 2026 till 5:00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the

VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILT, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

SBI
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP NO: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED
Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram -122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel.: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

DLF

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

- The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM, Members will be able to attend the AGM through VC/ OAVM.
- In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.
- Manner of registering / updating e-mail ID:**
 - Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/4/298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
 - Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.
 - The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.
 - The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.
 - The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.
 - The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.
- Record Date for payment of Dividend:**
 - The Company has fixed **Monday, 27 July 2026** as the "**Record Date**" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.
 - Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).
 - As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).
 - As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.
 - Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.
- Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

 - with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and
 - with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
- Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited

Sd/-

(R.P. Punjani)

Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

milma

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131:2026 10.07.2026
Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 6662000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai – 400 013. Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabhiwala (FCS 8331, CP 9511) and failing him Ms. Sarvani Shah (FCS 9697, CP 11717) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFIn Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFIn") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-

Sanjeev Arora

Company Secretary

Place: Mumbai

Date: 9th July, 2026

KMML
The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking, Sankaramangalam, Kollam 691583)
Phone - 0476-2651215 to 217, E-Mail - mda@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (**Package Ref: CC27NK009**).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (**Tata Power → Business Associates → Tender Documents**) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amlil, Silvassa, Dadra & Nagar Haveli – 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(f) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from cirp.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	cirp.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-

Mukesh Verma

IBBI Reg. No. IBBI/00A-01/PP-P01665/2019-2020/2522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925
Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, 31st July, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare)

The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com.

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director

Date: July 10, 2026

Place: Mumbai

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMMDA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Website: www.jswcement.in | Email: secretarial.jswc@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFIn Technologies Limited (KFIn) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9.00 a.m. (IST) on Tuesday, 28th July 2026 till 5.00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at

VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILT, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

OSBI
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP NO: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED
Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

DLF

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

1. The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.

2. In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in, on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.

3. **Manner of registering / updating e-mail ID:**

(a) **Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)/2026-MIRSD-POD/14/298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

(b) **Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).

4. **Manner of casting vote(s) through e-voting:**

(a) Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.

(b) The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.

(c) The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.

(d) The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.

(e) The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.

5. **Record Date for payment of Dividend:**

(a) The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.

(b) Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transportation requests).

(c) As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).

(d) As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.

(e) Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.

6. **Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

(a) **with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and

(b) **with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or enward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

7. Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
(R.P. Punjani)
9 July 2026
Gurugram
Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

milma

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131:2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 6662000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC"/Other Audio Visual Means ("OAVM")) to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialised form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwala (FCS 8331, CP 9511) and failing him Ms. Sarvani Shah (FCS 9697, CP 1117) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFIN Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFIN") at enward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-
Sanjive Arora
Company Secretary

Place: Mumbai
Date: 9th July, 2026

KMML The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking), Sunkaranthangulam, Kollam 691583
Phone : 0476-2651215 to 217, E-Mail: mdg@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA

TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT (NO MANUFACTURING UNIT)
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amli, Silvassa, Dadra & Nagar Haveli – 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crp.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crp.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma

IBBI Reg. No. IBBI/PA-001/IP-P01665/2019-2020/12522

Date: 10-07-2026 B 1506, Suntek City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai Phone No: 022-2592 0055
For JBF INDUSTRIES LIMITED

MITSUBISHI **MITSU CHEM PLAST LIMITED**
CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare). The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at lvote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.lvote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director

Date: July 10, 2026
Place: Mumbai

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMRDA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Website: www.jswcement.in | Email: secretarial.jswcl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 20th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 20th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFin Technologies Limited (KFin) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off date). The remote e-voting facility will be available from 9:00 a.m. (IST) on Tuesday, 28th July 2026 till 5:00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at <https://evoting.kfintech.com> or contact Mr. G Ramdas - Senior Manager, Corporate Registry, KFin at 1800 309 4001 (toll-free) or write at evoting@kfintech.com.

For JSW CEMENT LIMITED
Sd/-
Sneha Bindra
Company Secretary and Compliance Officer

Place: Mumbai
Date: 10th July, 2026

NEULAND **NEULAND LABORATORIES LIMITED**
(CIN : L85195TG1984PLC04393)

Registered office: 11th Floor (5th Level), Phoenix IVY Building,
Plot No. 573A-III, Road No. 82, Jubilee Hills, Hyderabad, 500033, Telangana, India.
Tel: 040 6761 1600, ir@neulandlabs.com, www.neulandlabs.com

NOTICE OF THE 42nd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 42nd Annual General Meeting ("AGM") of the Company will be held on Tuesday, August 4, 2026, at 10.00 a.m. (IST) through Video Conferencing/Other Audio Visual Means ("VC/OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and rules framed thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and General Circular nos. 14/2020 and 17/2020 dated April 8, 2020, April 13, 2020, read with other relevant circulars, including General Circular No. 03/2025 dated September



VISAKHAPATNAM PORT AUTHORITY VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY



SBI

Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING

RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)



DLF LIMITED

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in



NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

- The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.
- In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.
- Manner of registering / updating e-mail ID:**
 - Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
 - Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.
 - The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.
 - The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.
 - The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.
 - The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.
- Record Date for payment of Dividend:**
 - The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.
 - Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).
 - As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).
 - As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.
 - Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.
- Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

 - with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and
 - with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
- Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
9 July 2026 (R.P. Punjani)
Gurugram Company Secretary



Kerala Co-operative Milk Marketing Federation Ltd.

Milma Bhavan, Pattom P.O. Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com



E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director



Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 66620000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

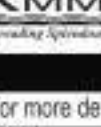
- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai – 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarani Shah (FCS 9697, CP 1117) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFint Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFint") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

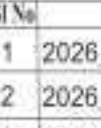
The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited
Sd/-
Place: Mumbai Sanjive Arora
Date: 9th July, 2026 Company Secretary



The Kerala Minerals and Metals Ltd

(A Govt. of Kerala Undertaking), Sankaramangalam, Kollam 691583
Phone : 0476-2651215 to 217, E-Mail : mda@kmml.com



TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026
Sd/- Managing Director for The Kerala Minerals and Metals Ltd



TATA POWER

(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G SECOND TIME PUBLICATION INVITATION FOR EXPRESSION OF INTEREST FOR JBF INDUSTRIES LIMITED

OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amla, Silvassa, Dadra & Nagar Haveli – 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crp.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crp.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma

IBBI Reg. No. IBBI/PPA-001/PP-10665/2019-2020/12522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

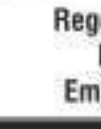


mitsu

MITSU CHEM PLAST LIMITED

CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com



NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare). The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com.

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Date: July 10, 2026 Manish Dhadia
Place: Mumbai Managing Director



JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMROA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFint Technologies Limited (KFint) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9.00 a.m. (IST) on Tuesday, 28th July 2026 till 5.00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

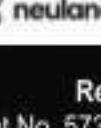
In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at <https://evoting.kfintech.com> or contact Mr. G Ramdas - Senior Manager, Corporate Registry, KFint at 1800 309 4001 (toll-free) or write at evoting@kfintech.com.

For JSW CEMENT LIMITED
Sd/-
Sneha Bindra
Company Secretary and Compliance Officer

Place: Mumbai
Date: 10th July, 2026



NEULAND LABORATORIES LIMITED

(CIN : L85195TG1984PLC004393)

Registered office: 11th Floor (5th Level), Phoenix IVY Building, Plot No. 573A-III, Road No. 62, Jubilee Hills, Hyderabad, 500033, Telangana, India.
Tel: 040 6761 1600, ir@neulandlabs.com, www.neulandlabs.com

NOTICE OF THE 42nd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 42nd Annual General Meeting ("AGM") of the Company will be held on Tuesday, August 4, 2026, at 10.00 a.m.(IST) through Video Conferencing/Other Audio Visual Means ("VC/OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and rules framed thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and General Circular nos. 14/2020 and 17/2020 dated April 8, 2020, April 13, 2020, read with other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025, respectively, issued by the Ministry of Corporate Affairs (MCA) and other applicable Circulars issued by SEBI (hereinafter collectively referred to as "the Circulars"), without the physical presence of the Members at a common venue, to transact the business set forth in the notice of the AGM.

In compliance with the aforesaid Circulars, electronic copies of the notice of the AGM along with the Integrated Annual Report for the Financial Year 2025-26 have already been emailed to all the Members whose email IDs are registered/available with the Company. The emailing of notices to Members has been completed on July 9, 2026. The same is also available on the Company's website www.neulandlabs.com. The Company, in accordance with the Regulation 36(1)(b) of the SEBI Listing Regulations, is also sending a letter to the Members whose email addresses are not registered, providing a weblink and QR code for accessing the Notice of the AGM and Integrated Annual Report for the financial year 2025-26.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of SEBI Listing Regulations, the Company is providing remote e-voting facility to the Members to cast their vote by electronic means on all



VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILT, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS” – Due Date of Opening :06.08.2026

SECRETARY



Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP NO: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)



Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel.: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

1. The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.

2. In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in, on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.

3. **Manner of registering/ updating e-mail ID:**

(a) **Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/II/4298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isforms.aspx.

(b) **Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).

4. **Manner of casting vote(s) through e-voting:**

(a) Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.

(b) The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.

(c) The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.

(d) The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.

(e) The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.

5. **Record Date for payment of Dividend:**

(a) The Company has fixed **Monday, 27 July 2026** as the '**Record Date**' for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.

(b) Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).

(c) As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DPs, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).

(d) As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.

(e) Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.

6. **Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

(a) **with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and

(b) **with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or enward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isforms.aspx.

7. Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
(R.P. Punjani)
Company Secretary

9 July 2026
Gurugram



Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR:131:2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director



THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED
(CIN: L17120MH1879PLC000037)
Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 6662000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC"/) Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

i. The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;

ii. The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);

iii. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;

iv. Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;

v. Members may note that:

a) the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;

b) the facility for voting electronically will be made available during the AGM;

c) the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and

d) a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

vi. In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai – 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.

vii. The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.

viii. Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwala (FCS 8331, CP 9511) and failing him Ms. Sarvari Shah (FCS 9697, CP 11717) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

ix. The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFin Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFIN") at enward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited
Sd/-
Sanjeev Arora
Company Secretary

Place: Mumbai
Date: 9th July 2026



The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking), Sankararamangalam, Kollam 691583
Phone : 0476-2651215 to 217, E-Mail: mkc@kmmil.com

TENDER NOTICE

For more details please visit E-Tendering Portal, <https://etenders.kerala.gov.in> or www.kmmil.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



TATA POWER
(Corporate Contacts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 hrs. Friday, 17th July 2026.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power – Business Associates – Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND
PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2. Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amli, Silvassa, Dadra & Nagar Haveli – 396230
3. URL of website	www.jbfindustries.co.in
4. Details of place where majority of fixed assets are located	No fixed assets
5. Installed capacity of main products/ services	No manufacturing facilities
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL as on date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from cirp.jbf@gmail.com
10. Last date for receipt of expression of interest	25-07-2026
11. Date of issue of provisional list of prospective resolution applicants	27-07-2026
12. Last date for submission of objections to provisional list	01-08-2026
13. Date of issue of final list of prospective resolution applicants	02-08-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15. Last date for submission of resolution plans	02-09-2026
16. Process email id to submit Expression of Interest	cirp.jbf@gmail.com
17. [Details of the corporate debtor's registration status as MSME]	Not Applicable

Sd/-
Mukesh Verma
IBBI Reg. No. IBBI/PA-001/IP-P01665/2019-2020/12522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED



MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925
Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg,
Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare). The details of remote e-voting are given below:

1) The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.

2) The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.

3) The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.

4) A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.

5) Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at lvote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.lvote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director

Date: July 10, 2026
Place: Mumbai



JSW CEMENT LIMITED

Registered office: JSW Centre, Opo. MMRTA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Website: www.jswcement.in | Email: secretarial.jswc@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 20th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 20th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFin Technologies Limited (KFin) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9:00 a.m. (IST) on Tuesday, 28th July 2026 till 5:00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

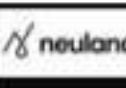
In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at <https://evoting.kfintech.com> or contact Mr. G Ramdas - Senior Manager, Corporate Registry, KFin at 1800 309 4001 (toll-free) or write at evoting@kfintech.com.

For JSW CEMENT LIMITED
Sd/-
Sneha Bindra
Company Secretary and Compliance Officer

Place: Mumbai
Date: 10th July, 2026



NEULAND LABORATORIES LIMITED
(CIN : L85195TG1984PLC004393)

Registered office: 11th Floor (5th Level), Phoenix IVY Building,
Plot No. 573A-III, Road No. 82, Jubilee Hills, Hyderabad, 500033, Telangana, India.
Tel: 040 6761 1600, ir@neulandlabs.com, www.neulandlabs.com

NOTICE OF THE 42nd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 42nd Annual General Meeting ("AGM") of the Company will be held on Tuesday, August 4, 2026, at 10.00 a.m. (IST) through Video Conferencing/Other Audio Visual Means ("VC/OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and rules framed thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and General Circular nos. 14/2020 and 17/2020 dated April 8, 2020, April 13, 2020, read with other relevant circulars, including General Circular No. 03/2025 dated September 22, 2025, respectively, issued by the Ministry of Corporate Affairs (MCA) and other applicable Circulars issued by SEBI (hereinafter collectively referred to as "the Circulars"), without the physical presence of the Members at a common venue, to transact the business set forth in the notice of the AGM.

In compliance with the aforesaid Circulars, electronic copies of the notice of the AGM along with the Integrated Annual Report for the Financial Year 2025-26 have already been emailed to all the Members whose email IDs are registered/available with the Company. The emailing of notices to Members has been completed on July 9, 2026. The same is also available on the Company's website www.neulandlabs.com. The Company, in accordance with the Regulation 36(1)(b) of the SEBI Listing Regulations, is also sending a letter to the Members whose email addresses are not registered, providing a weblink and QR code for accessing the Notice of the AGM and Integrated Annual Report for the financial year 2025-26.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of Companies (Management and Administration) Rules, 2014, as amended and Regulation 44 of SEBI Listing Regulations, the Company is providing remote e-voting facility to the Members to cast their vote by electronic means on all resolutions set forth in the notice of the AGM. The facility for e-voting through electronic voting system shall also be made available during the meeting on the date of AGM, for those Members who have not cast their vote by remote e-voting. The Board has appointed Mr. D. Hanumanta Raju, or failing him, Ms. Shaik Razia, Partners, M/s. D. Hanumanta Raju & Co, Practicing Company Secretaries, as Scrutinizer for conducting the e-voting in a fair and transparent manner.

Members may note that:

• All the business shall be transacted only through remote e-voting and voting by electronic means during the AGM.

• Cut off date for determining the eligibility to vote by electronic means or at the AGM is Tuesday, July 28, 2026 ("the Cut off date"). A person whose name is recorded in the register of Members or in the register of beneficiary owners maintained by the depositories as on the Cut-off date only shall be entitled to avail the remote e-voting facility as well as voting during the AGM through electronic means.

VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

SBI
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

DLF

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

- The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.
- In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.
- Manner of registering / updating e-mail ID:**
 - Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
 - Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.
 - The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.
 - The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.
 - The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.
 - The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.
- Record Date for payment of Dividend:**
 - The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.
 - Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).
 - As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).
 - As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.
 - Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.
- Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

 - with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and
 - with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.
- Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited

Sd/-

(R.P. Punjani)

Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O. Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

milma

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 66620000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialised form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarvani Shah (FCS 9697, CP 1117) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFint Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFint") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai - 400001.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-

Sanjive Arora

Company Secretary

Place: Mumbai

Date: 9th July, 2026

KMML
The Kerala Minerals and Metals Ltd.
(A Govt. of Kerala Undertaking), Sankaralingam, Kollam 691583
Phone: 0476-2651215 to 217, E-Mail: mda@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amlai, Silvassa, Dadra & Nagar Haveli - 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crp.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crp.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-

Mukesh Verma

IBBI Reg. No. IBBI/PPA-001/PP-101665/2019-2020/12522

Date: 10-07-2026 B 1506, Suntech City Avenue 2, Goregaon West, Mumbai 400104

Place: Mumbai For JBF INDUSTRIES LIMITED

MITSU CHEM PLAST LIMITED

CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai - 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare).

The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED

Sd/-

Manish Dedia

Managing Director

Date: July 10, 2026

Place: Mumbai

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMROA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFint Technologies Limited (KFint) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday,

VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILT, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

SBI
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP NO: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED
Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram -122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel.: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

DLF

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

- The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.
- In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.
- Manner of registering / updating e-mail ID:**
 - Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/4/298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/fsc/isrforms.aspx.
 - Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.
 - The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.
 - The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.
 - The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.
 - The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.
- Record Date for payment of Dividend:**
 - The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.
 - Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).
 - As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).
 - As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.
 - Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.
- Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

 - with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and
 - with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/fsc/isrforms.aspx.
- Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited

Sd/-

(R.P. Punjani)

Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd.
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

milma

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131:2026 10.07.2026
Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 6662000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC"/ Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai – 400 013. Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabhiwala (FCS 8331, CP 9511) and failing him Ms. Sarvani Shah (FCS 9697, CP 11717) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFIn Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFIn") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-

Sanjeev Arora

Company Secretary

Place: Mumbai

Date: 9th July, 2026

KMML
The Kerala Minerals and Metals Ltd
(A Govt. of Kerala Undertaking, Sankaramangalam, Kollam 691583)
Phone - 0476-2651215 to 217, E-Mail - mdc@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmml.com

Sl.No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA
TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2. Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amlil, Silvassa, Dadra & Nagar Haveli – 396230
3. URL of website	www.jbfindustries.co.in
4. Details of place where majority of fixed assets are located	No fixed assets
5. Installed capacity of main products/ services	No manufacturing facilities
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL as on date
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9. Eligibility for resolution applicants under section 25(2)(f) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crip.jbf@gmail.com
10. Last date for receipt of expression of interest	25-07-2026
11. Date of issue of provisional list of prospective resolution applicants	27-07-2026
12. Last date for submission of objections to provisional list	01-08-2026
13. Date of issue of final list of prospective resolution applicants	02-08-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15. Last date for submission of resolution plans	02-09-2026
16. Process email id to submit Expression of Interest	crip.jbf@gmail.com
17. [Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-

Mukesh Verma

IBBI Reg. No. IBBI/PPA-001/PP-P01665/2019-2020/2522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925
Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare)

The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com.

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED

Sd/-

Manish Dedhia

Managing Director

Date: July 10, 2026

Place: Mumbai

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMRTA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
Website: www.jswcement.in | Email: secretarial.jswc@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFIn Technologies Limited (KFIn) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9:00 a.m. (IST) on Tuesday, 28th July 2026 till 5:00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the

**VISAKHAPATNAM PORT AUTHORITY**
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

**SBI**
Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING
RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

**DLF LIMITED**

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in

NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

1. The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.

2. In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.

3. **Manner of registering / updating e-mail ID:**

(a) **Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

(b) **Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).

4. **Manner of casting vote(s) through e-voting:**

(a) Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.

(b) The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.

(c) The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.

(d) The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.

(e) The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.

5. **Record Date for payment of Dividend:**

(a) The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.

(b) Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).

(c) As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).

(d) As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.

(e) Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.

6. **Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

(a) **with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and

(b) **with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

7. Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
9 July 2026 (R.P. Punjani)
Gurugram Company Secretary

**Kerala Co-operative Milk Marketing Federation Ltd.**
Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

**Bombay Dyeing**

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED
(CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 66620000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

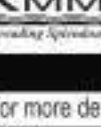
- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarani Shah (FCS 9697, CP 1117) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFint Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFint") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai - 400001.

For The Bombay Dyeing and Manufacturing Company Limited
Sd/-
Place: Mumbai Sanjive Arora
Date: 9th July, 2026 Company Secretary

**The Kerala Minerals and Metals Ltd**
(A Govt. of Kerala Undertaking), Sankaramangalam, Kollam 691583
Phone : 0476-2651215 to 217, E-Mail : mda@kmmil.com

TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmmil.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026
Sd/- Managing Director for The Kerala Minerals and Metals Ltd

**TATA POWER**
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173817) CIN: L28920MH1919PLC000567

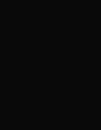
NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

**JBF INDUSTRIES LIMITED**

FORM G SECOND TIME PUBLICATION INVITATION FOR EXPRESSION OF INTEREST FOR JBF INDUSTRIES LIMITED

OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amla, Silvassa, Dadra & Nagar Haveli - 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crip.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crip.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma

IBBI Reg. No. IBBI/UPA-001/PP-101665/2019-2020/12522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

**mitsu**

MITSU CHEM PLAST LIMITED
CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai - 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare).

The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Date: July 10, 2026 Manish Dhadia
Place: Mumbai Managing Director

**JSW CEMENT LIMITED**

Registered Office: JSW Centre, Opp. MMROA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFint Technologies Limited (KFint) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9.00 a.m. (IST) on Tuesday, 28th July 2026 till 5.00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at <https://evoting.kfintech.com> or contact Mr. G Ramdas - Senior Manager, Corporate Registry, KFint at 1

VISAKHAPATNAM PORT AUTHORITY VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS" – Due Date of Opening :06.08.2026

SECRETARY

SBI

Strategic Training Unit, Corporate Centre,
Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING

RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai Deputy General Manager (L&D)
Date: 10.07.2026 (STU Department)

DLF LIMITED

Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
DLF City, Phase-I, Gurugram - 122 002 (Haryana)
CIN : L70101HR1963PLC002484
Tel: 91-124-4334200
Website : www.dlf.in; Email : investor-relations@dlf.in



NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

1. The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.

2. In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.

Manner of registering / updating e-mail ID:

(a) **Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

(b) **Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).

Manner of casting vote(s) through e-voting:

(a) Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.

(b) The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.

(c) The facility for e-voting shall also be made available at the AGM. Members participating in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.

(d) The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.

(e) The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.

Record Date for payment of Dividend:

(a) The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.

(b) Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).

(c) As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).

(d) As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.

(e) Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.

Manner of registering mandate for receiving Dividend:

Members are requested to register/ update the complete bank details:

(a) **with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and

(b) **with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

7. Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited

9 July 2026 Sd/-
Gurugram (R.P. Punjani)
Company Secretary

Kerala Co-operative Milk Marketing Federation Ltd. Milma Bhavan, Pattom P.O. Thiruvananthapuram-695004 Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director

Bombay Dyeing

THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED

(CIN: L17120MH1879PLC00037)
Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 40001
E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 6662000
Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:

- the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- vi. In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.

vii. The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.

viii. Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarani Shah (FCS 9697, CP 1117) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

ix. The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFINT Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFINT") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and shall be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai - 400001.

For The Bombay Dyeing and Manufacturing Company Limited

Sd/-
Place: Mumbai Sanjive Arora
Date: 9th July, 2026 Company Secretary

The Kerala Minerals and Metals Ltd

(A Govt. of Kerala Undertaking), Sankaralingam, Kollam 691583
Phone : 0476-2651215 to 217, E-Mail : mda@kmmil.com

TENDER NOTICE		
Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026 Sd/- Managing Director for The Kerala Minerals and Metals Ltd

TATA TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173817) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009). Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G SECOND TIME PUBLICATION INVITATION FOR EXPRESSION OF INTEREST FOR JBF INDUSTRIES LIMITED

OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT] (Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amla, Silvassa, Dadra & Nagar Haveli - 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crip.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crip.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma
IBBI Reg. No. IBBI/PPA-001/PP-01665/2019-2020/12522
Date: 10-07-2026 B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104
Place: Mumbai For JBF INDUSTRIES LIMITED

mitsu MITSU CHEM PLAST LIMITED

CIN: L25111MH1988PLC048925
Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai - 400 080 | Phone No: 022-2592 0055
Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare). The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Date: July 10, 2026 Manish Dhadia
Place: Mumbai Managing Director

JSW CEMENT LIMITED

Registered Office: JSW Centre, Opp. MMROA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.

Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
Tel : +91-22-4286 1000 | Fax : 26502001
CIN: L26957MH2006PLC160839



VISAKHAPATNAM PORT AUTHORITY
VISAKHAPATNAM

E-Tender Call Notice: 2026_VPT_281806_1, Dt. 23.06.2026.

On behalf of the Members of Board of VPA, E-Tender is invited in Single Stage two steps system from the experienced bidders meeting the pre-qualifying criteria for the work mentioned below through online bidding on the Website <http://www.etenders.gov.in>

SUB: UP GRADATION OF THE EXISTING 80 BEDDED GOLDEN JUBILEE HOSPITAL TO A 300 BEDDED MULTI-DISCIPLINARY SUPER SPECIALITY HOSPITAL AT VISAKHAPATNAM PORT ON DESIGN, BUILD, FINANCE, OPERATE AND TRANSFER (DBFOT) BASIS” – Due Date of Opening :06.08.2026

SECRETARY



SBI
 Strategic Training Unit, Corporate Centre,
 Madame Cama Road, Nariman Point, Mumbai - 400021

Corrigendum

SELECTION OF CONSULTANT FOR PROGRAMME ON DESIGN THINKING

RFP No: SBI/STU/L&D/EOI/2026-27/01 DATED 16.06.2026

This refers to State Bank of India's earlier notice regarding invites for RFP with reference no. SBI/STU/L&D/EOI/2026-27/01 dated 16.06.2026 for selection of consultant for programme on Design Thinking. Details of changes in RFP as corrigendum is available at Bank's website <https://sbi.bank.in> under "Procurement News" section and www.tenderwizard.com/SBIETENDER.

Place: Mumbai **Deputy General Manager (L&D)**
Date: 10.07.2026 **(STU Department)**



DLF LIMITED
 Regd. Office: Shopping Mall, 3rd Floor, Arjun Marg,
 DLF City, Phase-I, Gurugram - 122 002 (Haryana)
 CIN : L70101HR1963PLC002484
 Tel: 91-124-4334200
 Website : www.dlf.in; Email : investor-relations@dlf.in



NOTICE FOR HOLDING 61st ANNUAL GENERAL MEETING & FIXING OF RECORD DATE FOR PAYMENT OF DIVIDEND

1. The 61st Annual General Meeting ("AGM") of the Members of DLF Limited (the "Company") will be held on **Monday, 3 August 2026 at 12.30 P.M. (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars issued by the Ministry of Corporate Affairs from time to time to transact the business, as set-out in the Notice calling the AGM. Members will be able to attend the AGM through VC/ OAVM.

2. In compliance with the Act, SEBI Listing Regulations and the Circulars, the Annual Report for the Financial Year (FY) 2025-26 (including Standalone and Consolidated Financial Statements, Auditor's Report(s), Board's Report along with annexures, Notice of the AGM and other documents) will be sent electronically to all the Members of the Company whose e-mail ID is registered with the Company/ Depository(ies). Further, a letter providing the web-link, QR Code including the exact path for accessing the Annual Report for FY 2025-26 will be sent to those Members who have not registered their e-mail ID. The aforesaid document(s) will also be available on the Company's website at www.dlf.in on the website(s) of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com, being the agency engaged by the Company to provide e-voting facility.

3. **Manner of registering / updating e-mail ID:**

(a) **Members holding equity shares in physical mode** and who have not registered/ updated their e-mail ID, are requested to register/ update the same by writing to the Company/ Registrar to an Issue and Share Transfer Agent ("RTA") along with the signed request letter, mentioning their Name, Folio No., contact details and complete address; duly filled form ISR-1 and other relevant forms and details as mentioned in SEBI Master Circular No. HO/38/13/(4)2026-MIRSD-POD/14298/2026 dated 6 February 2026 ("SEBI Master Circular"). The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of the RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

(b) **Members holding equity shares in dematerialised form** and who have not registered/ updated their e-mail ID, are requested to register/ update their e-mail ID with their respective Depository Participant(s) with whom they maintain their demat account(s).

4. **Manner of casting vote(s) through e-voting:**

(a) Members will have an opportunity to cast their vote(s) on the business, as set-out in the Notice of the AGM through electronic voting system.

(b) The manner of remote e-voting/ e-voting at the AGM by the Members holding equity shares in dematerialised mode or physical mode and for those Members who have not registered their e-mail ID, has been provided in the Notice of the AGM. The Notice will also be available on the Company's website at www.dlf.in and on the website(s) of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and NSDL at www.evoting.nsdl.com.

(c) The facility for e-voting shall also be made available at the AGM. Members participate in the AGM and who have not cast their vote(s) by remote e-voting, would be eligible to cast their vote during the AGM through e-voting.

(d) The login credentials for casting votes through e-voting shall be made available to the Members through e-mail. Members who do not receive e-mail or whose e-mail ID is not registered with the Company/ Depository Participant(s), may generate/ obtain login credentials by following the instructions given in the Notes to the Notice of AGM.

(e) The aforesaid login credentials may also be used for attending the AGM through VC/ OAVM.

5. **Record Date for payment of Dividend:**

(a) The Company has fixed **Monday, 27 July 2026** as the "Record Date" for determining the eligibility of Members for payment of dividend, recommended by the Board of Directors of the Company for FY ended 31 March 2026.

(b) Subject to approval of the Members at the AGM, dividend will be paid within the stipulated time, as prescribed under the Act, from the conclusion of the AGM, to the Members, (i) whose names appear as Beneficial Owner at the end of the business hours on the **Record Date** in the list of Beneficial Owners to be furnished by Depositories, in respect of shares held in dematerialised mode; and (ii) whose names appear as Member in the Company's Register of Members as on the Record Date, in respect of shares held in physical mode (after giving effect to valid transfer, transmission or transposition requests).

(c) As per SEBI mandate, payment of dividend through dividend warrants or cheque(s) has been discontinued. The Company shall use Electronic Clearing Services (local, regional or national), direct credit, Real Time Gross Settlement ("RTGS"), National Electronic Funds Transfer ("NEFT") etc. for payment of dividend. Members are requested to register/ update their complete bank details with their DP's, if the equity shares are held in demat mode, by submitting forms and documents, as may be required by the Depository Participant(s).

(d) As mandated by SEBI, dividend to the members holding shares in physical mode shall be paid electronically, only after they have furnished their Permanent Account Number, Contact Details (postal address, mobile number and e-mail), bank account details, specimen signature, etc. for their corresponding physical folios.

(e) Payment of dividend will be subject to the deduction of tax at source ("TDS") at the applicable rates. For more details, please refer to the Notes to the Notice of the AGM and website of the Company at www.dlf.in.

6. **Manner of registering mandate for receiving Dividend:**

Members are requested to register/ update the complete bank details:

(a) **with their Depository Participant(s)** if the equity shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participants with whom they maintain their demat account(s); and

(b) **with the Company/ RTA** if the equity shares are held in physical mode, by submitting duly filled form ISR-1 and other relevant forms from their registered e-mail ID along with requisite details, as mentioned in the SEBI Master Circular at investor-relations@dlf.in or einward.ris@kfintech.com. The requisite Forms are also available on the website(s) of the Company at www.dlf.in/investor and of RTA at ris.kfintech.com/client-services/isc/isrforms.aspx.

7. Members are requested to carefully read all the Notes and Instructions as set-out in the Notice of the AGM and particularly, the instructions for joining the AGM, manner of casting vote through remote e-voting/ e-voting at the AGM and payment of dividend.

For DLF Limited
Sd/-
9 July 2026 **(R.P. Punjani)**
Gurugram **Company Secretary**



Kerala Co-operative Milk Marketing Federation Ltd.
 Milma Bhavan, Pattom P.O, Thiruvananthapuram-695004
 Phone: 0471 2786415 & 416 e-mail: purchase@milma.com

E TENDER FOR DAIRY CONSUMABLES

KCMMF-HO-PUR-131-2026 10.07.2026

Bids are invited through e-tenders from interested Bidders for supply of Dairy Consumables for the year 2026-27. e-tenders are hosted in www.etenders.kerala.gov.in. Last date for submission of bids is 16.07.2026. For more details, log on to www.etenders.kerala.gov.in or www.milma.com. Tender ID – 2026_KCMMF_859786_1, 2026_KCMMF_859787_1, 2026_KCMMF_859792_1

Managing Director



Bombay Dyeing
THE BOMBAY DYEING AND MANUFACTURING COMPANY LIMITED
 (CIN: L17120MH1879PLC00037)

Registered Office: Neville House, J. N. Heredia Marg, Ballard Estate, Mumbai - 400001
 E-mail: grievance_redressal_cell@bombaydyeing.com; Phone: (91) (22) 66620000
 Website: www.bombaydyeing.com

NOTICE OF THE 146th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 146th Annual General Meeting ("AGM"/ "Meeting") of the Members of The Bombay Dyeing and Manufacturing Company Limited ("the Company") will be held on **Friday, 7th August, 2026 at 11:30 A.M. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the businesses as set out in the Notice of the 146th AGM in compliance with the applicable provisions of the Companies Act, 2013, rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations").

The Ministry of Corporate Affairs ("MCA") has vide its Circular No. 14/2020 dated 8th April, 2020 read with Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, Circular No. 02/2021 dated 13th January, 2021, Circular No. 19/2021 dated 8th December, 2021, Circular No. 02/2022 dated 5th May, 2022, Circular No. 10/2022 dated 28th December, 2022, Circular No. 09/2023 dated 25th September, 2023, Circular No. 09/2024 dated 19th September, 2024 and Circular No. 03/2025 dated 22nd September, 2025 (hereinafter collectively referred to as "MCA Circulars") has permitted the holding of the AGM through VC or OAVM, without the physical presence of the Members at a common venue. In compliance with the aforesaid Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI Listing Regulations, the 146th AGM of the Members of the Company will be held through VC/OAVM.

Further, electronic copies of the Annual Report for Financial Year 2025-26 of the Company which comprises of Notice for calling the 146th AGM, Directors' Report, Business Responsibility and Sustainability Report, Audited Standalone Financial Statements, Audited Consolidated Financial Statements and Auditor's Reports thereon, for the financial year ended 31st March, 2026 have been sent on Thursday, 9th July, 2026 to all the Members whose e-mail addresses are registered with the Company/RTA/Depositories/Depository Participant(s) and a letter is also sent by the Company providing the web-link, including the exact path where complete details of the Annual Report (including Notice of AGM) is available, to those shareholder(s) who have not registered their e-mail addresses with the Company/RTA/Depositories/Depository Participant(s). It is also available on the Company's website at www.bombaydyeing.com and on the websites of the Stock Exchanges, i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Members may note that the Board of Directors of the Company, at its Meeting held on 8th May, 2026, has recommended a Dividend of Rs. 0.40 (20%) per Equity share of face value of Rs. 2/- each for the financial year ended 31st March, 2026. The Dividend, if declared at the ensuing AGM, will be paid, subject to deduction of tax at source after Friday, 7th August, 2026, to those shareholders holding shares as on Record date of Friday, 31st July, 2026 (Record date).

Members will be able to attend the Meeting through VC/OAVM by using their remote e-voting login credentials and selecting the EVEN for the Meeting. The facility to join the Meeting shall be kept open 15 minutes before the scheduled time of commencement of the Meeting. Shareholders are requested to join the Meeting by following the procedure given in the Notice convening the 146th AGM.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date, i.e. Friday, 31st July, 2026, may cast their vote electronically on the businesses as set out in the Notice of the AGM through electronic voting system of NSDL ("remote e-voting"). All the Members are hereby informed that:

- The businesses, as set out in the Notice of the AGM, may be transacted through remote e-voting or e-voting system at the AGM;
- The remote e-voting shall commence on Tuesday, 4th August, 2026 at 9:00 a.m. (IST) and end on Thursday, 6th August, 2026 at 5:00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by remote e-voting or e-voting system at the AGM shall be Friday, 31st July, 2026. A person who is not a member as on the cut-off date should treat the AGM notice for information purposes only;
- Any person, who acquires shares of the Company and becomes a Member of the Company after circulation of the Notice of AGM and holding shares as of cut-off date i.e. Friday, 31st July, 2026, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if a person is already registered with NSDL for e-voting then the existing user ID and password can be used for casting the vote;
- Members may note that:
 - the remote e-voting module shall be disabled by NSDL after 5.00 p.m. (IST) on Thursday, 6th August, 2026. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently;
 - the facility for voting electronically will be made available during the AGM;
 - the Members who have cast their vote by remote e-voting prior to the AGM, may also attend the AGM but shall not be entitled to cast their vote again, and
 - a person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. Friday, 31st July, 2026, only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
- In case of queries relating to remote e-voting/ e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or contact number 022 - 4886 7000 or send a request to evoting@nsdl.com. In case of any grievances/ queries relating to conduct of AGM through VC/ OAVM/ e-voting, please contact Ms. Pallavi Mhatre, Deputy Vice President, NSDL, 4th Floor, 'A' Wing, Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai – 400 013, Email: evoting@nsdl.com or call on 022 - 4886 7000 or write to the Company at grievance_redressal_cell@bombaydyeing.com.
- The detailed procedure and instructions for remote e-voting and e-voting during the AGM are given in the Notice of the AGM.
- Mr. P. N. Parikh (FCS 327, CP 1228), and failing him, Mr. Mitesh Dhabliwal (FCS 8331, CP 9511) and failing him Ms. Sarvari Shah (FCS 9697, CP 11717) of M/s. Parikh & Associates, Practicing Company Secretaries, has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.
- The Register of Members and the Share Transfer Books of the Company will remain closed from Saturday, 1st August, 2026 to Friday, 7th August, 2026 (both days inclusive) for the purpose of AGM and determining the entitlement of the shareholders for the final dividend for the financial year 2025-26.

In order to register e-mail address and/or to update bank accounts details, the Members may follow below instructions;

Demat Holding	Please contact your Depository Participant(s) (DP) and register your e-mail address as per the process advised by your DP.
Physical Holding	Send a request in the prescribed form ISR-1 duly filled to the M/s. KFIn Technologies Limited, Registrar and Share Transfer Agent of the Company ("KFIn") at einward.ris@kfintech.com providing Folio No., Name of Shareholder, scanned copy of the Share Certificate (front and back) and self-attested scanned copy of PAN card and self-attested copy of any of the following document viz. Aadhar Card/Driving License/Election Identity Card/Passport for registering email address. Members may download the form ISR-1 which is available on website of the Company viz. https://bombaydyeing.com/forms.html .

The results shall be declared within two working days of conclusion of the Meeting. The declared results along with the report of the Scrutinizer will be submitted to BSE Limited and National Stock Exchange of India Limited and be uploaded on the website of the Company at www.bombaydyeing.com, website of NSDL at www.evoting.nsdl.com and shall be displayed on the Notice Board at the registered office of the Company at Neville House, J.N. Heredia Marg, Ballard Estate, Mumbai – 400001.

For The Bombay Dyeing and Manufacturing Company Limited
Sd/-
Place: Mumbai **Sanjive Arora**
Date: 9th July, 2026 **Company Secretary**



The Kerala Minerals and Metals Ltd
 (A Govt. of Kerala Undertaking), Sankaramangalam, Kollam 691583
 Phone : 0476-2651215 to 217, E-Mail : info@kmml.com

TENDER NOTICE

For more details please visit E-Tendering Portal: <https://etenders.kerala.gov.in> or www.kmml.com

Sl No	Tender Id	Items
1	2026_KMML_859547_1	Fabrication & supply of Condensing Column cooler
2	2026_KMML_859525_1	Supply, Erection and Commissioning of Vertical Steam Turbine
3	2026_KMML_859705_1	Global Tender for the Supply of High Purity Magnesium Metal

Chavara 09.07.2026
 Sd/- Managing Director for The Kerala Minerals and Metals Ltd



TATA POWER
 (Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173871) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) Balance of Plant (BOP) services required for various Transmission receiving station. (Package Ref: CC27NK009).

Interested and eligible bidders to submit Tender Fee and Authorization Letter before **1500 hrs. Friday, 17th July 2026**.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM G
SECOND TIME PUBLICATION
INVITATION FOR EXPRESSION OF INTEREST FOR
JBF INDUSTRIES LIMITED
OPERATING IN POLYESTER CHIPS, POLYESTER YARN AND PROCESSED YARN SECTOR AT [NO MANUFACTURING UNIT]
(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	JBF INDUSTRIES LTD PAN: AAACJ2575J CIN: L99999DN1982PLC000128
2.	Address of the registered office	Shop No. 4, Ground Floor, Building No. A, Shubh Laxmi Complex, Near Prabhat School Chanandevi, Amlai, Silvassa, Dadra & Nagar Haveli – 396230
3.	URL of website	www.jbfindustries.co.in
4.	Details of place where majority of fixed assets are located	No fixed assets
5.	Installed capacity of main products/ services	No manufacturing facilities
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL as on date
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Audited financial statements are available at www.jbfindustries.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	www.jbfindustries.co.in . The same may also be obtained on mail from crip.jbf@gmail.com
10.	Last date for receipt of expression of interest	25-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	27-07-2026
12.	Last date for submission of objections to provisional list	01-08-2026
13.	Date of issue of final list of prospective resolution applicants	02-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03-08-2026
15.	Last date for submission of resolution plans	02-09-2026
16.	Process email id to submit Expression of Interest	crip.jbf@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	Not Applicable

Sd/-
Mukesh Verma
IBBI Reg. No. IBBI/UPA-001/PP-101665/2019-2020/12522
Date: 10-07-2026 **B 1506, Sunteck City Avenue 2, Goregaon West, Mumbai 400104**
Place: Mumbai **For JBF INDUSTRIES LIMITED**



mitsu
MITSU CHEM PLAST LIMITED
 CIN: L25111MH1988PLC048925

Regd. Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080 | Phone No: 022-2592 0055
 Email: investor@mitsuchem.com | Website: www.mitsuchem.com

NOTICE

Notice is hereby given that the Thirty Eighth (38th) Annual General Meeting ("AGM") of the Company will be held on Friday, July 31, 2026 at 03.30 p.m. (IST) through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM"). The Company has sent the Notice of the AGM along with the Annual Report for the FY 2025-26 on Thursday, July 09, 2026 through electronic mode to the members who have registered their email addresses with the Registrar and Transfer agent ("RTA") of the Company/Depository Participant(s) ("DP") in compliance with applicable provisions of the Companies Act, 2013 and Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with all the applicable circulars on the matter issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), to transact businesses set out in the Notice of the AGM and the Explanatory Statement thereto.

The Notice of the AGM and Annual Report of the Company for the financial year 2025-26 is available on the Company's website at www.mitsuchem.com and on the website of BSE Ltd at www.bseindia.com.

Further, Notice is hereby given pursuant to Section 91 of the Companies Act, 2013 ("Act") and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of Members and Share Transfer Book of the Company will remain closed from Saturday, July 25, 2026 to Friday, July 31, 2026 (both days inclusive), on account of the AGM.

For the purpose of determining eligibility of member's entitlement of dividend for the year ended March 31, 2026, if approved at the ensuing AGM of the Company, shall be payable to those shareholders whose names will appear on the Register of Members furnished by the RTA/ DP as at the closure of the business hours on Friday, July 24, 2026.

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is providing the e-Voting facility to all its Members to cast their vote on all the resolutions set forth in the Notice of the AGM and the said Members may transact such business contained in the said Notice through voting by electronic means by electronic voting system provided by Bigshare Services Private Limited (Bigshare). The details of remote e-voting are given below:

- The e-voting period will commence on Tuesday, July 28, 2026 at 9:00 a.m. IST and end on Thursday, July 30, 2026 at 5:00 p.m. IST. Thereafter, the e-voting module will be disabled.
- The voting rights of Members shall be in proportion to their share of paid-up capital of the Company as on the cut-off date i.e. Friday, July 24, 2026. Once a vote is cast by the member, he/she shall not be allowed to change it subsequently.
- The Company is also offering the facility for e-Voting during the AGM for the members attending the meeting, who have not cast their votes by remote e-Voting. However, Members who have already cast their votes by remote e-Voting prior to the AGM, may attend the AGM but shall not be entitled to vote.
- A member can only opt for one mode of voting i.e. either through remote e-Voting or e-Voting during the AGM. If any member casts vote by more than one mode, then voting done through remote e-Voting shall prevail.
- Any person, who acquires shares of the Company and becomes a shareholder after the dispatch of the Annual report and holding shares as on cut-off date i.e. Friday, July 24, 2026 may obtain login ID & password for e-Voting by sending a request at ivote@bigshareonline.com

Members who have not updated their bank account details for receiving the dividend directly in their bank accounts and who have not yet registered their email addresses are requested to get their details registered/updated with Bigshare Services Pvt. Ltd, Registrar and Transfer Agent of the Company, on a temporary basis at investor@bigshare.com.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.ivote.bigshareonline.com or call at 1800 22 54 22 and 022-62638338.

For MITSU CHEM PLAST LIMITED
Sd/-
Date: July 10, 2026 **Manish Dhedia**
Place: Mumbai **Managing Director**



JSW CEMENT LIMITED
 Registered Office: JSW Centre, Opp. MMRODA Ground, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051.
 Website: www.jswcement.in | Email: secretarial.jswdl@jsw.in
 Tel : +91-22-4286 1000 | Fax : 26502001
 CIN: L26957MH2006PLC160839

NOTICE OF THE 26th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that in compliance with the applicable provisions of the Companies Act, 2013 (Act) and the relevant circulars issued thereunder by the Ministry of Corporate Affairs (MCA) read with the circulars issued under the Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 (SEBI Listing Regulations) in this regard (MCA and SEBI Circulars), the 26th Annual General Meeting (AGM) of the Company will be held on Friday, 31st July 2026 at 12:00 p.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set out in the Notice convening the AGM sent to the Members along with the Integrated Annual Report for the Financial Year 2025-26.

Members may note that the Integrated Annual Report 2025-26, including the Notice of the AGM, has been uploaded on the website of the Company at the link: <https://www.jswcement.in>. The same can also be accessed from the website of the Stock Exchanges, i.e. BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and from the website of KFIn Technologies Limited (KFIn) (the Registrar and Share Transfer Agent and agency engaged for providing the e-voting facility) at www.kfintech.com.

Members can attend and participate in the AGM through the VC / OAVM facility only. The instructions for joining the AGM are provided in the Notice of the AGM. For the purpose of reckoning the quorum under Section 103 of the Act, Members attending the AGM through VC / OAVM will be counted.

The Company is providing a remote e-voting facility to all its Members to cast their vote on all the resolutions set out in the Notice of the AGM. The Company is also providing the facility of e-voting at the AGM ("Insta Poll"). Members may either vote through remote e-voting or through e-voting at the AGM. A Member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of the AGM.

The cut-off date for Members eligible to exercise their right to vote through remote e-voting or e-voting at the AGM is Friday, 24th July 2026 (Cut-off Date). The remote e-voting facility will be available from 9.00 a.m. (IST) on Tuesday, 28th July 2026 till 5.00 p.m. (IST) on Thursday, 30th July, 2026.

Remote e-voting will not be allowed beyond the aforesaid date and time, and the remote e-voting module shall be disabled upon expiry of the aforesaid period.

In accordance with the relevant MCA and SEBI Circulars, the Notice of the AGM, Integrated Annual Report 2025-26, log-in details for e-voting and joining the AGM through VC / OAVM and remote e-voting instructions have been sent only by electronic mode to those Members whose email addresses are registered with the Company / Depositories. Further, in terms of Regulation 36(1)(b) of SEBI Listing Regulations a letter providing web-link including the exact path, where complete details of the Integrated Annual Report is being sent to those shareholders who have not registered their email id with the Company/Depositories.

Any person who becomes a Member of the Company after dispatch of the Notice of the AGM and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as provided in the Notice of the AGM. Any person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date only shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.

In case of any query or grievances related to e-voting, Members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at the downloads section at <https://evoting.kfintech.com> or contact Mr. G Ramdas - Senior Manager, Corporate Registry, KFIn at 1800 309 4001 (toll-free) or write at evoting@kfintech.com.

For JSW CEMENT LIMITED
Sd/-
Place: Mumbai **Sneha Bindra**
Date: 10th July, 2026 **Company Secretary and Compliance Officer**

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